

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
17-11-2023 AT 10.30 AM**

**IA (IBC) 1754/2023 in CP(IB) No.363/7/HDB/2020**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

India Infrastructure Finance Company Ltd

...Financial Creditor

**VS**

Ind-Barath Power Infra Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1754/2023**

Learned Counsel Ms. Praneetha for applicant and Learned Counsel Smt. Kajal Kumari, for Respondent Nos. 4 and 5 present physically and Learned Counsel Mr. Yogesh Jagia for Applicant present through Video Conference. Learned Counsel for Respondent Nos. 4 and 5 states that notice was taken and prayed time to file Vakalat and counter. Hence 10 days' time granted to file Vakalat and counter for Respondent Nos. 4 and 5, meanwhile let notice be taken to the Respondent Nos. 1,2 and 3. Matter adjourned to 01.12.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**